

**Directorate General of Foreign Trade**  
**UdyogBhawan**  
**DES-V Section**

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The Meeting No.18/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.12.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department       |
|-------|---|------------------|
| 1.    | Shri V.K. Kohli, Director                         | TC office, Noida |
| 2.    | Shri K.C. Meena, DDG                              | DGFT             |
| 5.    | Shri J.D. Giri, Vice President                    | AEPC             |
| 6.    | Shri R.L.Meena, FTDO                              | DGFT             |

At the outset the Minutes of NC-V Meeting No.17/AM-17 held on 24.11.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.18/AM-17 dated 08.12.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 18/84-ALC3/2016 **MEETING DATE** : 08.12.2016

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| <b>Case No.:</b> 28/18/84-ALC3/2016 | Party Name: SCAP<br>TECHNO FAB PVT.LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>1 :01/84/050/00309/AM17/ | RLA File<br>:52/24/040/00003/AM15/      | Lic.No/Date:5210040975<br>24.04.2014       | Defer Date:<br>05.01.2017         |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application to DIPP also. The case stands deferred for re-listing on 05.01.2017.

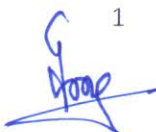
|                                     |  |  |                                   |
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| <b>Case No.:</b> 26/18/84-ALC3/2016 | Party Name:<br>PEARLGLOBAL<br>INDUSTRIES LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>2 :01/84/050/00307/AM17/ | RLA File<br>:05/24/040/00208/AM15/               | Lic.No/Date:0510390241<br>11.08.2014       | Defer Date<br>05.01.2017          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to submit the justification alongwith sketch and sample as the higher wastage requirement of inputs in this case. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:</b> 1/18/84-ALC3/2016 | Party Name:ETHNIC<br>SILK MILLS | Meet No/Date:18/84-ALC3/2016 | <b>Status:</b><br><b>Withdrawn</b> |
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|  |                                    | 08.12.2016                           |  |
| HQ File<br>:01/84/050/00282/AM17/  | RLA File<br>:07/24/040/00058/AM16/ | Lic.No/Date:0710108675<br>03.09.2015 |  |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms have already been fixed by NC in its meeting No.17/AM17 dated 24.11.2016. Accordingly, Committee decided to withdraw the case. |                                    |                                      |  |

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| <b>Case No.:1/20/84-ALC3/2015</b>   | Party Name:POLY LOGIC INTERNATIONAL PVT. LTD, | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| 4 HQ File<br>:01/84/050/00189/AM16/   | RLA File<br>:56/24/040/00022/AM16/            | Lic.No/Date:5610004680<br>14.09.2015       | Defer Date<br>:05.01.2017   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |   |  |                             |

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| <b>Case No.:7/24/84-ALC3/2015</b>   | Party Name:A.M.VINYL PVT.LTD.,     | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| 5 HQ File<br>:01/84/050/00259/AM16/   | RLA File<br>:05/23/040/00300/AM16/ | Lic.No/Date:0510395966<br>19.10.2015       | Defer Date<br>05.01.2017    |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                    |  |                             |

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| <b>Case No.:40/30/84-ALC3/2015</b>  | Party Name: MACRO INTERNATIONAL CO. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| 6 HQ File<br>:01/84/050/00436/AM16/   | RLA File<br>:03/95/040/00415/AM16/  | Lic.No/Date:0310800949<br>11.12.2015       | Defer Date:<br>05.01.2017   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 19.10.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                     |  |                             |

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| <b>Case No.:42/30/84-ALC3/2015</b>  | Party Name:MACRO INTERNATIONAL CO. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| 7 HQ File<br>:01/84/050/00438/AM16/ | RLA File<br>:03/95/040/00620/AM16/ | Lic.No/Date:0310800940<br>11.12.2015       | Defer Date:<br>05.01.2017   |

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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:</b> 1/26/84-<br><b>ALC3/2015</b> | Party Name:DUCERE<br>TECHNOLOGIES<br>PRIVATE LIMITED | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>8 :01/84/050/00313/AM16/           | RLA File<br>:09/24/040/00517/AM16/                   | Lic.No/Date:0910062977<br>16.12.2015           | Defer Date:<br>05.01.2017         |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm has not appeared before NC on 08.12.2016. NC decided to ask the firm again to appear before NC on 05.01.2017 to explain their case. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:</b> 35/30/84-<br><b>ALC3/2015</b> | Party Name:CIL<br>TEXTILES PRIVATE<br>LIMITED, | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>9 :01/84/050/00431/AM16/            | RLA File<br>:56/24/040/00044/AM16/             | Lic.No/Date:5610004779<br>18.12.2015           | Defer Date:<br>05.01.2017         |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:</b> 46/30/84-<br><b>ALC3/2015</b> | Party Name:ORIENT<br>FASHION<br>EXPORTS(INDIA)<br>PVT.LTD. | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>10 :01/84/050/00442/AM16/           | RLA File<br>:05/24/040/00519/AM16/                         | Lic.No/Date:0510397406<br>22.01.2016           |                                   |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

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| <b>Case No.:</b> 6/4/84-<br><b>ALC3/2016</b> | Party Name:MACRO<br>INTERNATIONAL CO. | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>11 :01/84/050/00030/AM17/         | RLA File<br>:03/95/040/00694/AM16/    | Lic.No/Date:0310802665<br>17.02.2016           | Defer Date:<br>05.01.2017         |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and

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noted that the deficiency letter has been issued by DIPP to the firm. NC decided to wait for their comments and deferred the case for re-listing on 05.01.2017.

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| 12   | <b>Case No.:27/18/84-ALC3/2016</b> | Party Name:PRECISE SEAMLESS APPARELS PVT LTD | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|  | HQ File<br>:01/84/050/00308/AM17/  | RLA File<br>:05/24/040/00577/AM16/           | Lic.No/Date:0510397696<br>23.02.2016       | Defer Date<br>05.01.2017    |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017 |                                    |  |  |                             |

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| 13  | <b>Case No.:3/8/84-ALC3/2016</b>  | Party Name:AMRIT EXPORTS PVT. LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Approved</b> |
|   | HQ File<br>:01/84/050/00100/AM17/ | RLA File<br>:02/24/040/00214/AM16/ | Lic.No/Date:0210206588<br>31.03.2016       |                             |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions. |                                   |                                    |  |                             |

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| 14  | <b>Case No.:25/8/84-ALC3/2016</b> | Party Name:NEXG APPARELS LLP       | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/84/050/00122/AM17/ | RLA File<br>:03/95/040/00070/AM17/ | Lic.No/Date:0310804194<br>26.04.2016       | Defer Date:<br>05.01.2017   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 05.01.2017. |                                   |                                    |  |                             |

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| 15   | <b>Case No.:8/4/84-ALC3/2016</b> | Party Name:NARASIMHA MURTHY.MR(PROP.TEC HNO FLEX INDUSTRIES) | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|  | HQ File<br>01/84/050/032/AM17/   | RLA File<br>:07/24/040/00041/AM17/                           | Lic.No/Date:0710109820<br>16.05.2016       | Defer Date:<br>05.01.2017   |
| <b>Decision:</b> Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the |                                  |  |  |                             |



firm. The reply is not received so far. NC decided to send the reminder to them and deferred the case for re-listing on 05.01.2017.

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| 16  | <b>Case No.:</b> 26/8/84-ALC3/2016 | Party Name:MTV EXPORTS             | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00123/AM17/  | RLA File<br>:03/95/040/00137/AM17/ | Lic.No/Date:0310804869<br>20.05.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                    |                                    |  |                                   |

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| 17   | <b>Case No.:</b> 7/8/84-ALC3/2016 | Party Name:AMRIT EXPORTS PVT. LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File<br>:01/84/050/00104/AM17/ | RLA File<br>:02/24/040/00029/AM17/ | Lic.No/Date:0210206711<br>24.05.2016       |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. However, the relevant style nos. of export product i.e Sl. Nos.(1) G05213, Sl. No. (2) G05113, Sl. No. (3) G05425, (4) T02-102, and Sl.No. (5) T02-602 may be mentioned in export description.<br>GSM should match in import and export.<br>RA concern may take necessary action subject to compliance of other usual conditions. |                                   |                                    |  |                                   |

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| 18  | <b>Case No.:</b> 16/18/84-ALC3/2016 | Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00297/AM17/   | RLA File<br>:02/24/040/00189/AM16/              | Lic.No/Date:0210206747<br>09.06.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision:</b> Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 05.01.2017. |                                     |   |  |                                   |

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| 19 | <b>Case No.:</b> 15/18/84-ALC3/2016 | Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00296/AM17/   | RLA File<br>:02/24/040/00184/AM16/                  | Lic.No/Date:0210206746<br>09.06.2016       | Defer Date:<br>05.01.2017         |

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**Decision:** Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:</b> 4/10/84-ALC3/2016  | Party Name:BEEKU EXPORTS           | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>:01/84/050/00180/AM17/   | RLA File<br>:04/24/040/00053/AM17/ | Lic.No/Date:0410162059<br>23.06.2016       |                                   |
| 20 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm as desired by NC. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM as applied for. GSM should match in import and export.<br>RA concern may take necessary action subject to compliance of other usual conditions. |                                    |  |                                   |

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| <b>Case No.:</b> 32/8/84-ALC3/2016   | Party Name:VENUS DENIM             | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/84/050/00129/AM17/  | RLA File<br>:08/24/040/00131/AM17/ | Lic.No/Date:0810138234<br>04.07.2016       | Defer Date:<br>05.01.2017         |
| 21 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm through e.mail on 05.12.2016 to furnish the detail of "indigo blue 30% Strength" of import item in this case. Reply is not received from the firm. The case stands deferred for re-listing on 05.01.2017. |                                    |  |                                   |

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| <b>Case No.:</b> 5/10/84-ALC3/2016   | Party Name:ALOK INDUSTRIES LIMITED. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/84/050/00181/AM17/  | RLA File<br>:03/94/040/00250/AM17/  | Lic.No/Date:0310806290<br>15.07.2016       | Defer Date:<br>05.01.2017         |
| 22 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                     |  |                                   |

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| <b>Case No.:</b> 39/12/84-ALC3/2016 | Party Name:RICHA & CO              | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
| HQ File<br>:01/84/050/00230/AM17/   | RLA File<br>:05/24/040/00171/AM17/ | Lic.No/Date:0510399092<br>15.07.2016       |                                   |
| 23                                  |                                    |  |                                   |



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| HQ File<br>:01/84/050/00230/AM17/ | RLA File<br>:05/24/040/00171/AM17/ | Lic.No/Date:0510399092<br>15.07.2016 |
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**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.  
RA concern may take necessary action subject to compliance of other usual conditions.

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| <b>Case No.:9/12/84-ALC3/2016</b> | Party Name:ARVIND<br>GOODHILL SUIT<br>MANUFACTURING<br>PRIVATE LIMITED | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
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| HQ File<br>:01/84/050/00200/AM17/ | RLA File<br>:08/24/040/00141/AM17/ | Lic.No/Date:0810138304<br>18.07.2016 | Defer Date:<br>05.01.2017 |
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24 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:10/12/84-ALC3/2016</b> | Party Name:ARVIND<br>GOODHILL SUIT<br>MANUFACTURING<br>PRIVATE LIMITED | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
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| HQ File<br>:01/84/050/00201/AM17/ | RLA File<br>:08/24/040/00143/AM17/ | Lic.No/Date:0810138310<br>19.07.2016 | Defer Date:<br>05.01.2017 |
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25 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

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| <b>Case No.:11/12/84-ALC3/2016</b>   | Party Name:CHELSEA MILLS LLP       | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/84/050/00202/AM17/  | RLA File<br>:05/23/040/00198/AM17/ | Lic.No/Date:0510399131<br>19.07.2016       | Defer Date:<br>05.01.2017   |
| 26 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 05.01.2017. |                                    |  |                             |

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| <b>Case No.:16/12/84-ALC3/2016</b>   | Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
| HQ File<br>:01/84/050/00207/AM17/  | RLA File<br>:08/24/040/00142/AM17/                            | Lic.No/Date:0810138309<br>19.07.2016       | Defer Date:<br>05.01.2017   |
| 27 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following: <ol style="list-style-type: none"> <li>1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.</li> <li>2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.</li> <li>3. Sketch of the garment with marking.</li> <li>4. CAD of the garment with efficiency.</li> </ol> Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017. |   |  |                             |

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| <b>Case No.:21/18/84-ALC3/2016</b>   | Party Name: SRF LIMITED            | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Approved</b> |
| HQ File<br>:01/84/050/00302/AM17/  | RLA File<br>:04/24/040/00061/AM17/ | Lic.No/Date:0410162118<br>20.07.2016       |                             |
| 28 <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case taking cue from SION A 2398 as applied for.<br>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. |                                    |  |                             |



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| 29 | <b>Case No.:19/12/84-ALC3/2016</b> | Party Name: PINNACLE CLOTHING CO., | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/84/050/00210/AM17/  | RLA File<br>:05/24/040/00186/AM17/ | Lic.No/Date:0510399211<br>25.07.2016       |                                   |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

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| 30 | <b>Case No.:6/10/84-ALC3/2016</b> | Party Name: KUSUMGAR CORPORATES PVT. LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00182/AM17/ | RLA File<br>:03/94/040/00293/AM17/        | Lic.No/Date:0310806603<br>26.07.2016       | Defer Date:<br>05.01.2017         |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 05.01.2017.

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| 31 | <b>Case No.:4/12/84-ALC3/2016</b> | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File<br>:01/84/050/00195/AM17/ | RLA File<br>:05/24/040/00193/AM17/     | Lic.No/Date:0510399251<br>27.07.2016       |                                   |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

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| 32 | <b>Case No.:2/12/84-ALC3/2016</b> | Party Name: ARISTO TEXCON PVT.LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00193/AM17/ | RLA File<br>:02/24/040/00080/AM17/ | Lic.No/Date:0210206877<br>05.08.2016       | Defer Date:<br>05.01.2017         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material,

*[Signature]*

*[Signature]*

*[Signature]*

net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 05.01.2017.

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| 33  | <b>Case No.:</b> 28/12/84-ALC3/2016 | Party Name: JPM EXPORTS PRIVATE LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00219/AM17/   | RLA File<br>:02/24/040/00088/AM17/      | Lic.No/Date:0210206882<br>10.08.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                     |   |  |                                   |

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| 34  | <b>Case No.:</b> 29/12/84-ALC3/2016 | Party Name: PRIMO FASHIONS,        | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00220/AM17/   | RLA File<br>:32/24/040/00015/AM17/ | Lic.No/Date:3210077953<br>11.08.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                     |                                    |  |                                   |

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|--|-------------------------------------|------------------------------------|--|-----------------------------------|
| 35   | <b>Case No.:</b> 17/12/84-ALC3/2016 | Party Name: ARISTO TEXCON PVT.LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00208/AM17/   | RLA File<br>:02/24/040/00090/AM17/ | Lic.No/Date:0210206903<br>17.08.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 05.01.2017. |                                     |                                    |  |                                   |

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|----|-------------------------------------|-------------------------------------|--|-----------------------------------|
| 36 | <b>Case No.:</b> 21/12/84-ALC3/2016 | Party Name: LOYAL TEXTILE MILLS LTD | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00212/AM17/   | RLA File<br>:35/24/040/00025/AM17/  | Lic.No/Date:3510045009<br>17.08.2016       | Defer Date:<br>05.01.2017         |



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 37 | <b>Case No.:1/12/84-ALC3/2016</b> | Party Name: GANGA ACROWOOLS LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/84/050/00192/AM17/ | RLA File<br>:30/24/040/00019/AM17/  | Lic.No/Date:3010103830<br>29.08.2016       | Defer Date:<br>05.01.2017   |

**Decision:** The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for re-listing on 05.01.2017.

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| 38 | <b>Case No.:7/18/84-ALC3/2016</b> | Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status<br/>Deferred</b> |
|    | HQ File<br>:01/84/050/00288/AM17/ | RLA File<br>:05/24/040/00266/AM17/                 | Lic.No/Date:0510399581<br>30.08.2016       | Defer Date<br>05.01.2017   |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 39 | <b>Case No.:9/18/84-ALC3/2016</b> | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b>  |
|    | HQ File<br>:01/84/050/00290/AM17/ | RLA File<br>:03/95/040/00440/AM17/    | Lic.No/Date:0310807456<br>30.08.2016       | Defer<br>Date:<br>05.01.2017 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 40 | <b>Case No.:10/18/84-ALC3/2016</b> | Party Name: SHANKAR PACKAGINGS LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|    | HQ File<br>:01/84/050/00291/AM17/  | RLA File<br>:03/95/040/00439/AM17/     | Lic.No/Date:0310807452<br>30.08.2016       | Defer Date<br>05.01.2017    |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and

noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 41  | <b>Case No.:11/18/84-ALC3/2016</b> | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b>  |
|   | HQ File<br>:01/84/050/00292/AM17/  | RLA File<br>:03/95/040/00441/AM17/    | Lic.No/Date:0310807454<br>30.08.2016       | Defer<br>Date:<br>05.01.2017 |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                    |                                       |  |                              |

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| 42  | <b>Case No.:2/18/84-ALC3/2016</b> | Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/84/050/00283/AM17/ | RLA File<br>:03/95/040/00432/AM17/             | Lic.No/Date:0310807504<br>31.08.2016       | Defer Date<br>05.01.2017    |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                   |  |  |                             |

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| 43  | <b>Case No.:4/18/84-ALC3/2016</b> | Party Name: SHAHI EXPORTS PVT. LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Approved</b> |
|   | HQ File<br>:01/84/050/00285/AM17/ | RLA File<br>:05/24/040/00272/AM17/  | Lic.No/Date:0510399595<br>01.09.2016       |                             |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM.<br>GSM should match in import and export.<br>RA concern may take necessary action subject to compliance of other usual conditions. |                                   |                                     |  |                             |

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| 44   | <b>Case No.:3/18/84-ALC3/2016</b> | Party Name: RADNIK EXPORTS         | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Approved</b> |
|  | HQ File<br>:01/84/050/00284/AM17/ | RLA File<br>:05/24/040/00271/AM17/ | Lic.No/Date:0510399605<br>02.09.2016       |                             |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and |                                   |                                    |  |                             |



went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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| 45   | <b>Case No.:22/18/84-ALC3/2016</b> | Party Name:STAND21 EXPORTS (INDIA) PVT LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File<br>:01/84/050/00303/AM17/  | RLA File<br>:04/24/040/00081/AM17/          | Lic.No/Date:0410162243<br>02.09.2016       |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions. |                                    |   |  |                                   |

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| 46  | <b>Case No.:23/18/84-ALC3/2016</b> | Party Name:STAND21 EXPORTS (INDIA) PVT LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00304/AM17/  | RLA File<br>:04/24/040/00082/AM17/          | Lic.No/Date:0410162244<br>02.09.2016       | Defer Date:<br>05.01.2017         |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                    |   |  |                                   |

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| 47  | <b>Case No.:17/18/84-ALC3/2016</b> | Party Name:INDO-BRITISH GARMENTS PVT.LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File<br>:01/84/050/00298/AM17/  | RLA File<br>:05/23/040/00260/AM17/        | Lic.No/Date:0510399619<br>05.09.2016       |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions. |                                    |   |  |                                   |

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| 48 | <b>Case No.:5/18/84-ALC3/2016</b> | Party Name:KUSUMGAR CORPORATES PVT. LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File                           | RLA File                                 | Lic.No/Date:0310807617                     | Defer Date                        |

:01/84/050/00286/AM17/ :03/94/040/00488/AM17/ 06.09.2016 05.01.2017

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 49 | <b>Case No.:</b> 8/18/84-<br>ALC3/2016 | Party Name: VENUS<br>SAFETY & HEALTH<br>PVT. LTD., | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00289/AM17/      | RLA File<br>:03/95/040/00207/AM16/                 | Lic.No/Date:0310807808<br>15.09.2016           | Defer Date<br>05.01.2017          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 50 | <b>Case No.:</b> 25/18/84-<br>ALC3/2016 | Party Name:K H<br>EXPORTS INDIA<br>PRIVATE LIMITED, | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00306/AM17/       | RLA File<br>:04/24/040/00095/AM17/                  | Lic.No/Date:0410162310<br>23.09.2016           | Defer<br>Date:<br>05.01.2017      |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 51 | <b>Case No.:</b> 12/18/84-<br>ALC3/2016 | Party Name: ADMIRE<br>FIBER TEX (INDIA)<br>PVT. LTD. | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00293/AM17/       | RLA File<br>:08/24/040/00252/AM17/                   | Lic.No/Date:0810138735<br>26.09.2016           | Defer Date<br>05.01.2017          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 52 | <b>Case No.:</b> 30/18/84-<br>ALC3/2016 | Party Name:CIL<br>TEXTILES PRIVATE<br>LIMITED | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/84/050/00311/AM17/       | RLA File<br>:56/24/040/00032/AM17/            | Lic.No/Date:5610004996<br>28.09.2016           | Defer Date<br>05.01.2017          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and



noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

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| 53  | <b>Case No.:</b> 6/18/84-ALC3/2016 | Party Name:PREMIER FINE LINENS PRIVATE LIMITED, | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00287/AM17/  | RLA File<br>:32/24/040/00021/AM17/              | Lic.No/Date:3210077997<br>04.10.2016       | Defer Date<br>05.01.2017          |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                    |   |  |                                   |

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| 54  | <b>Case No.:</b> 20/18/84-ALC3/2016 | Party Name:KANPUR PLASTIPACK LTD   | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File<br>:01/84/050/00301/AM17/   | RLA File<br>:06/24/040/00022/AM17/ | Lic.No/Date:0610038473<br>21.10.2016       | Defer Date<br>05.01.2017          |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017. |                                     |                                    |  |                                   |

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| 55  | <b>Case No.:</b> 24/18/84-ALC3/2016 | Party Name:F.A. EXPORTS            | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File<br>:01/84/050/00305/AM17/   | RLA File<br>:32/24/040/00023/AM17/ | Lic.No/Date:3210078005<br>24.10.2016       |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions. |                                     |                                    |  |                                   |

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| 56   | <b>Case No.:</b> 19/18/84-ALC3/2016 | Party Name: AUGUSTAN KNITWEAR PRIVATE LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00300/AM17/   | RLA File<br>:32/24/040/00022/AM17/            | Lic.No/Date:3210078010<br>26.10.2016       | Defer Date<br>05.01.2017          |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing |                                     |   |  |                                   |

on 05.01.2017.

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| 57  | <b>Case No.:5/16/84-ALC3/2016</b> | Party Name: BUILDMET FIBRES PVT LTD., | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/84/050/00279/AM17/ | RLA File<br>:07/24/040/00234/AM17/    | Lic.No/Date:0710110601<br>28.10.2016       | Defer Date<br>05.01.2017    |
| <b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 05.01.2017. |                                   |                                       |  |                             |

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| 58  | <b>Case No.:6/16/84-ALC3/2016</b> | Party Name: ADITYA BIRLA NUVO LIMITED | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/84/050/00280/AM17/ | RLA File<br>:02/24/040/00151/AM17/    | Lic.No/Date:0210207116<br>02.11.2016       | Defer Date:<br>05.01.2017   |
| <b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 05.01.2017. |                                   |                                       |  |                             |

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| 59  | <b>Case No.:13/18/84-ALC3/2016</b> | Party Name: MODELAMA EXPORTS PVT LTD. | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Withdrawn</b> |
|   | HQ File<br>:01/84/050/00294/AM17/  | RLA File<br>:05/24/095/00001/AM17/    | Lic.No/Date:0510400416<br>15.11.2016       |                              |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.15/AM17 dated 27-10-2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraw the case. |                                    |                                       |  |                              |

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| 60  | <b>Case No.:14/18/84-ALC3/2016</b> | Party Name:BUILDMET FIBRES PVT LTD., | Meet No/Date:18/84-ALC3/2016<br>08.12.2016 | <b>Status:<br/>Deferred</b> |
|   | HQ File<br>:01/84/050/00295/AM17/  | RLA File<br>:07/24/040/00252/AM17/   | Lic.No/Date:0710110678<br>23.11.2016       | Defer Date:<br>05.01.2017   |
| <b>Decision:</b> The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for re-listing on 05.01.2017. |                                    |                                      |  |                             |

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| 61 | <b>Case No.:18/18/84-</b> | Party Name: TORAY | Meet No/Date:18/84- | <b>Status:</b> |
|----|---------------------------|-------------------|---------------------|----------------|



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| ALC3/2016   | KUSUMGAR<br>ADVANCED TEXTILE<br>PRIVATE LIMITED | ALC3/2016<br>08.12.2016              | Approved |
| HQ File<br>:01/84/050/00299/AM17/   | RLA File<br>:52/24/040/00049/AM17/              | Lic.No/Date:5210042071<br>24.11.2016 |          |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 15% on net content in the export product.<br>RA concern may take necessary action subject to compliance of other usual conditions. |   |                                      |          |

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| Case No.:29/18/84-<br>ALC3/2016   | Party Name: RICHA<br>GLOBAL EXPORTS P.<br>LTD. | Meet No/Date:18/84-<br>ALC3/2016<br>08.12.2016 | Status:<br>Withdrawn |
| HQ File<br>:01/84/050/00310/AM17/   | RLA File<br>:05/24/095/00007/AM17/             | Lic.No/Date:0510400545<br>30.11.2016           |                      |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.16/AM17 dated 10.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case. |  |  |                      |

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| Case No. 288   | M/s. Modelama Exports Pvt Ltd.    |
| NC Meeting No.18/AM-17 dt<br>08.12.2016  | File No.01/84/171/211/AM-17/DES-V |
| RA. F.No. 05/27/039/06/AM16  |                                   |
| Fixation of norms for export product "Ladies Jacket made of 75% Rayon, 25% Nylon Drapey Velvet Wvn Fabric (GSM:170+/-10%)" in respect of Annual Advance Authorization No. 0510394525 dated 11.06.2015.   |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.<br>RA concern may take necessary action subject to compliance of other usual conditions. |                                   |

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| Case No. 289  | M/s. Radnik Exports               |
| NC Meeting No,18/AM-17 dt<br>08.12.2016   | File No.01/84/171/153/AM-17/DES-V |
| RA. F.No. 05/27/039/00031/AM16  |                                   |
| Fixation of norms for export product "Ladies Blouse (sty.P2 Monneville) Mfd. Of 53% Linen 47% Viscose wvn dyed fabric width 50" , GSM 220+/-10%" in respect of Annual Advance Authorization No. 0510397557 dated 10.02.2016 |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went   |                                   |



through the details submitted in this case and observed that the reply has been received from the firm and Central Licensing Authority in this matter as required to NC. Vide their letter dated 21.07.2016 M/s Radnik Exports has requested for fixation of Adhoc norms in respect of above said authorization as the actual consumption is higher than relevant SION under which the Annual Advance Authorization was issued. Accordingly, Committee decided to ratify the norms and allow 2.60 Square Meter per piece of export product as applied for the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM, sample of export product and other relevant documents.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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| Case No. 290   | M/s. RnR International , Gurgoan  |
| NC Meeting No.18/AM-17 dt 08.12.2016   | File No.01/84/162/065/AM-17/DES-V |
| RA. F.No. 05/27/039/00011/AM12   |                                   |
| Fixation of norms as per SION J-288, J-290 and J-270 in respect of Annual Advance Authorization No. 0510307913 dated 15.11.2011.   |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.09.2016 for fixation of norms as per SION J-288, J-290 and J-270 against the above said Annual Adv. Authorisation. As observed by Central Licensing Authority the quantity of inputs shown in S/Bills should be in Square meters instead of Meter. The Committee noted that it is old case and import export has already been made in this case. The firm has requested to allow the quantity as shown in S/Bills in unit of measurement of Meter. Accordingly, Committee decided to fix the norms as per relevant SION and advise RA to allow the quantity in terms of Meter as shown in S/Bills for the purpose of redemption of this authorization. |                                   |

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| Case No. 291   | M/s. Stand21 Exports (India) Pvt. Ltd. |
| NC Meeting No.18/AM-17 dt 08.12.2016   | File No.01/84/260/211/AM-12/DES-V      |
| RA. F.No. 04/24/040/00218/AM12   |  |
| Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.  |  |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Accordingly, Committee decided to refer the case to DIPP. The case stands deferred for re-listing on 05.01.2017. |  |

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| Case No. 292  | M/s. JPM Exports Pvt. Ltd.         |
| NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016                      | File No.01/84/50/00176/AM-16/DES-V |
| RA. F.No. 02/24/040/00085/AM16  |                                    |
| Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015 |                                    |



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

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| Case No.293   | M/s. Amit Exports Pvt. Ltd.        |
| NC Meeting No.16/AM-17 dt<br>10.11.2016 actually held on 18-11-2016   | File No. 01/84/050/419/AM-16/DES-V |
| RA F.No. 02/24/040/00179/AM16   |                                    |
| Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016  |                                    |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017. |                                    |

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| Case No. 294   | M/s. Radnik Exports               |
| NC Meeting No.18/AM-17 dt<br>08.12.2016  | File No.01/84/171/233/AM-17/DES-V |
| RA. F.No. 05/27/039/00028/AM15   |                                   |
| Fixation of norms in respect of Annual Advance Authorisation No. 0510393474 dated 04.03.2015.  |                                   |
| <b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM and other documents.<br>GSM should match in import and export.<br>RA concern may take necessary action subject to compliance of other usual conditions. |                                   |

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| Case No. 295  | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016  | File No. 01/84/171/226/AM17/DES-V |
| Fixation of norms for export product Ladies Trouser made out of Shell & Trim - 1 100% Polyester Printed Woven Fabric, GSM 105 (+/- 10%) Trim 100% Polyester dyed woven fabric, GSM 105 (+/- 10%) Style No. T-37-10070331-69000 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020. |                                   |

Decision: Vide their letter dated 17-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

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| Case No. 296  | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016  | File No. 01/84/171/227/AM17/DES-V |
| Fixation of norms for export product Ladies Blouse made out of 51% Linen 49% Cotton (+/- 3%) dyed woven fabric, GSM 190 (+/-10%) Style No. 521088 / 374255 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.   |                                   |
| Decision: Vide their letter dated 16-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                   |

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| Case No. 297  | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016  | File No. 01/84/171/231/AM17/DES-V |
| Fixation of norms for export product Ladies Romper made out of 58% Tencel 36% Viscose 3% Cotton 3% Polyester (+/-3%) Yarn of different color Fabric GSM 250 (+/- 10%) Style No. 383460 / 717498 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.  |                                   |
| Decision: Vide their letter dated 22-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                   |

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| Case No. 298   | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016   | File No. 01/84/171/232/AM17/DES-V |
| Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 200 (+/- 10%) Style No. 383462 / 717497 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020. |                                   |



Decision: Vide their letter dated 27-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.  
GSM should match in import and export.

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| Case No. 299  | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016  | File No. 01/84/171/234/AM17/DES-V |
| Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 258 (+/- 10%), Style No. 057EE1L014 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.  |                                   |
| Decision: Vide their letter dated 25-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                   |

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| Case No. 300  | M/s. Orient Craft Ltd.            |
| NC Meeting No. 18/AM-17 dt. 08-12-2016  | File No. 01/84/171/235/AM17/DES-V |
| Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 258 (+/- 10%), Style No. 057EE1L002 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.  |                                   |
| Decision: Vide their letter dated 25-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                   |

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| Case No. 301   | M/s. Richa Global Exports (P) Ltd. |
| NC Meeting No. 18/AM-17 dt. 08-12-2016   | File No. 01/84/171/236/AM17/DES-V  |
| Fixation of norms for export product (1) Ladies Shorts of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 208(+/- 10%) Style No. 7269530 / 7279530 (2) Ladies Shorts of 98% Cotton 2% Spandex Bleached Woven Fabric GSM 208 (+/-10%) Style No. 7269530 (3) Ladies Trouser of 100% Linen Dyed Woven Fabric GSM 160 (+/- 10%) Style No. 7269203 and (4) Ladies Trouser |                                    |

of 100% Linen Bleached Woven Fabric GSM 160 (+/- 10%) Style No. 7269203 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 29-11-2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

